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**PART III**

**GOVERNMENT OF PUNJAB**

DEPARTMENT OF REVENUE, REHABILITATION AND  
DISASTER MANAGEMENT  
(AGRARIAN REFORMS BRANCH)

**NOTIFICATION**

The 27th February, 2019

**No. S.O.17/P.A.16/1887/S.105/P.A.17/1887/S.10/2019.**- In Supersession of the Government of Punjab, Department of Revenue, Rehabilitation (Agrarian Reforms Branch), Notification No. S.O.16/P.A.16/1887/S.105/2009, dated the 9th April, 2009, and in exercise of the powers conferred by section 105 of the Punjab Tenancy Act, 1887 (Punjab Act No. 16 of 1887) read with section 10 of the Punjab Land Revenue Act, 1887 (Punjab Act XVII of 1887), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to confer the powers of the Assistant Collector 1st Grade upon all the District Revenue Officers in the State of Punjab, which shall be exercised by them within their respective jurisdiction, to decide the cases instituted under sub-section (3) of section 77 of the aforesaid Punjab Tenancy Act, 1887, before or after the publication of this notification, by the Non-Resident Indians, serving members of the Armed Forces of the Union of India and the serving members of the Central Police Armed Forces, or by their co-sharers or family members, as the case may be.

**KALPANA MITTAL BARUAH,**

Additional Chief Secretary to  
Government of Punjab, Department of  
Revenue, Rehabilitation and  
Disaster Management.